

Annexure 4

Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: January 23, 2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sr. No.	Name of Creditor	Details of Claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Extensive HR Management Private Limited	15-Apr-25	99,282,740	99,282,740	Unsecured Loan	0	0	Yes	0	0	0	--	Note 4
2	Ritesh Agarwal (1st claim)	14-Apr-25	270,000		Unsecured Loan	0	0	Yes	0	0	0	270,000	Note 5
3	Ritesh Agarwal (2nd claim)	14-Apr-25	212,035		Unsecured Loan	0	0	Yes	0	0	0	212,035	Note 5
4	Neha Aggarwal (1st claim)	14-Apr-25	368,661		Unsecured Loan	0	0	Yes	0	0	0	368,661	Note 5
5	Neha Aggarwal (2nd claim)	14-Apr-25	250,000		Unsecured Loan	0	0	Yes	0	0	0	250,000	Note 5
6	Ashish Agarwal	14-Apr-25	280,000		Unsecured Loan	0	0	Yes	0	0	0	280,000	Note 5
7	Padmadevi Surajbhan Agarwal	14-Apr-25	30,000		Unsecured Loan	0	0	Yes	0	0	0	30,000	Note 5
8	Surajbhan Agarwal	14-Apr-25	45,000		Unsecured Loan	0	0	Yes	0	0	0	45,000	Note 5
9	Surajbhan Agarwal (HUF)	14-Apr-25	70,000		Unsecured Loan	0	0	Yes	0	0	0	70,000	Note 5
10	Jaiprakash Agarwal	14-Apr-25	50,000		Unsecured Loan	0	0	Yes	0	0	0	50,000	Note 5
11	Jaiprakash Agarwal (HUF)	14-Apr-25	70,000		Unsecured Loan	0	0	Yes	0	0	0	70,000	Note 5
12	Santoshdevi Agarwal	14-Apr-25	50,000		Unsecured Loan	0	0	Yes	0	0	0	50,000	Note 5
13	Shelly Agarwal	15-Apr-25	270,000		Unsecured Loan	0	0	Yes	0	0	0	270,000	Note 5
14	Bharti Ritesh Agarwal	15-Apr-25	39,149		Unsecured Loan	0	0	Yes	0	0	0	39,149	Note 5
15	Sudarshan Metallic pvt Ltd	21-Apr-25	10,705,151	10,258,906	Unsecured Loan	0	0	No	2.50%	0	0	446,245	Note 6
	Total		111992736	109541646		0	0	0	2.50%	0	0	2451090	0

Notes:

- 1.The above list of creditors reflects claims received by RP and verified as on January 23, 2026.
- 2.Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.
- 3.The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- 4 The unsecured creditor has furnished details of the loan agreement; however, it is noted that the said loan agreement is not notarised. Further, although the claim was submitted along with a declaration stating that the creditor is not a related party of the Corporate Debtor, upon independent verification and further examination of records, it was found that the creditor falls within the definition of a related party under the Insolvency and Bankruptcy Code, 2016, and accordingly, the claim has been classified as that of a related party creditor and excluded from the Committee of Creditors (CoC) in terms of the applicable provisions of the IBC and CIRP Regulations.
- 5.The claim has been filed by the former shareholders and related parties of erstwhile directors, supported only by ledger entries of the Corporate Debtor, with no further proof of claim provided.
- 6.The claim has been admitted based on the books of the CD.